



2026:DHC:5325



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 03.07.2026

+ **BAIL APPLN. 2003/2026**

RAJESH

.....Petitioner

Through: None.

versus

THE STATE OF NCT OF DELHI AND ANR

.....Respondents

Through: Mr. Amit Ahlawat, APP for State
with Investigating Officer/SI Arvind
Kumar.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks regular bail in case FIR No.215/2026 of PS Nihal Vihar for offence under Section 20(b)(ii)(B) of NDPS Act.
2. Broadly speaking, allegation against the accused/applicant is the chance recovery of 1.176 kg *ganja* from him by a police official on patrol duty.
3. None appears on behalf of the accused/applicant. However, learned APP assisted by Investigating Officer/SI Arvind Kumar on instructions



2026:DHC:5325



submits in all fairness that commercial quantity of *ganja* is 20 kg and the allegedly recovered *ganja* is slightly above the small quantity, so State has no objection to this application.

4. Accordingly, this application is allowed and the accused/applicant is directed to be released on bail, subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the trial court.

5. Copy of this order be sent to the concerned Jail Superintendent for being conveyed to the accused/applicant.

6. At this stage, Mr. Pranay Abhishek, counsel for accused/applicant has appeared and has been apprised of the order.

**GIRISH KATHPALIA
(JUDGE)**

JULY 03, 2026/ry